

- To minimise pollution, the Central Pollution Control Board has suggested in-plant control measures viz. reduction of water consumption, reduction in pollution load and by-product recovery.
- The State Pollution Control Boards have been requested to regulate the activities of slaughter houses and insist upon providing of pollution control facilities.

STATEMENT

Statewise Distribution of Slaughter Houses

S.No.	States	Slaughter Houses
1.	Andhra Pradesh	343
2.	Assam	5
3.	Bihar	47
4.	Gujarat	38
5.	Haryana	43
6.	Himachal Pradesh	36
7.	Jammu & Kashmir	33
8.	Karnataka	633
9.	Kerala	715
10.	Madhya Pradesh	261
11.	Maharashtra	282
12.	Nagaland	7
13.	Orissa	75
14.	Punjab	89
15.	Rajasthan	380
16.	Tamil Nadu	183
17.	Tripura	3
18.	Uttar Pradesh	407
19.	West Bengal	11
20.	Sikkim	21
21.	Chandigarh	1
22.	Delhi	1
23.	Pondicherry	2
Total		3616

[Translation]

Encroachment of Railway Land

1472. SHRI SHATRUGHAN PRASAD SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether encroachment on the railway land at Barauni Junction Gadhara is being made and Railway Board is not taking any action against the encroachers; and

(b) if so, whether the Government propose to open Divisional Office there after getting the land vacated immediately?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) There are 118 Nos. of encroachments at Garhara railway station. Action to remove the encroachments is regularly taken under Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(b) No, Sir.

[English]

Refund of Unused Tickets

1473. SHRI PARASRAM BHARDWAJ : Will the Minister of RAILWAYS be pleased to state :

(a) whether rules regarding refund of unused tickets have been liberalised; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir.

(b) A statement is enclosed.

STATEMENT

During the last few years, the rules regarding refund on unused tickets have been liberalised as under :

(1) For night trains leaving after 9 PM, refund can be obtained from the station within first two hours after opening of reservation office on the following morning also.

(2) Refund can be obtained, during working hours and before preparation of reservation chart, from any station/reservation office in the country which is linked to the ticket issuing station by computer.

(3) Charges for issuing duplicate tickets in lieu of the lost/misplaced/torn/mutilated reserved tickets of over 500 kms. have been reduced from 25% to 10% subject to the minimum recovery of 25% charges for 500 kms. fares.

(4) If reservation for some persons in a group/family ticket is confirmed while others are on waiting list and the entire ticket is cancelled, full refund has been allowed for confirmed passengers also (less clerkage charges) provided that the ticket for entire party/family is surrendered at the journey commencing station within 4 hrs before scheduled departure and upto 3 hrs after actual departure of the train.

(5) Station Masters of 453 important Stations/Reservation Offices have been delegated special discretionary powers to grant refund on unused tickets issued by their stations which are surrendered for refund after the normal time limits prescribed in the rules for refund.